

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 105 of 2011**

**Dated: 21<sup>st</sup> October, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**JSW Energy Limited**

**... Appellant(s)**

**Versus**

**Maharashtra State Electricity Distribution Co. Ltd. & Anr.**

**....Respondent(s)**

**Counsel for the Appellant(s): Mr. M.G. Ramachandran,**

**Counsel for the Respondent(s): Ms. Deepa Chawan &**  
**Mr. Abhishek Mitra for R.1**

**ORDER**

Ms. Deepa Chawan, the learned counsel submits that she has filed Vakalatnama on behalf of Respondent No.1 and seeks some time to file the reply. Accordingly, she is permitted to file the same on or before 10.11.2011 after serving copy on the other side.

Post the matter on **21.11.2011**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**TS/KS**